

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[19.01.2023]

To,
The Interim Resolution Professional
Neeraj Kumar Jain (Reg No. IBBI/IPA-001/IP-P-02354/2021-2022/13615)
RP 114 Maurya Enclave ,Pritampura ,Near TV Tower ,New Delhi, National Capital Territory of Delhi ,110034.
Email: emailneerajjainus@gmail.com

From,
Bindals Paper Mills Limited
Through
Mayank Bindal
Director
Having office at:
8th KM, Bhopa Road Muzaffarnagar, Uttar Pradesh 251001
Email Id: Company.secretary@bindalpapers.com

Subject: Submission of proof of claim.

Madam/Sir,

Bindals Paper Mills Limited hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Pebbles Prolease Pvt Ltd. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR Bindals Paper Mills Limited
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR Bindals Paper Mills Limited Through Mayank Bindal Director (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS*) 8 th KM, Bhopa Road Muzaffarnagar, Uttar Pradesh 251001. company.secretary@bindalpapers.com

PARTICULARS

	OF ALL THE PARTNERS OR THE INDIVIDUAL)																												
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Bindals Paper Mills Limited Mayank Bindal Director Haing office at: 8 th KM, Bhopa Road Muzaffarnagar, Uttar Pradesh 251001.																											
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	INR 1,09,03,380/- (Rupees One Crore Nine Lakhs Three Thousand Three Hundred Eighty Only) along with interest is due to payable by the Corporate Debtor . Bifurcation of Said Amount (Principal 68,14,613+ Interest 40,88,767/- @24%) as per the Invoice. Details of the sales GST Invoices issued by the operational creditor to corporate debtor, toward the supply of M/s Bars/ TMT bars is given below.																											
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<table border="1"> <thead> <tr> <th data-bbox="750 1176 1015 1265">Invoice No.</th> <th data-bbox="1015 1176 1226 1265">Date</th> <th data-bbox="1226 1176 1492 1265">Invoice Value (In INR)</th> </tr> </thead> <tbody> <tr> <td data-bbox="750 1265 1015 1377">2016-2017/001588</td> <td data-bbox="1015 1265 1226 1377">23-Jan-2017</td> <td data-bbox="1226 1265 1492 1377">9,15,276/-</td> </tr> <tr> <td data-bbox="750 1377 1015 1489">2016-2017/001588</td> <td data-bbox="1015 1377 1226 1489">23-Jan-2017</td> <td data-bbox="1226 1377 1492 1489">12,78,368/-</td> </tr> <tr> <td data-bbox="750 1489 1015 1601">2016-2017/001589</td> <td data-bbox="1015 1489 1226 1601">23-Jan-2017</td> <td data-bbox="1226 1489 1492 1601">14,90,100/-</td> </tr> <tr> <td data-bbox="750 1601 1015 1691">2016-17/001590</td> <td data-bbox="1015 1601 1226 1691">23-Jan-2017</td> <td data-bbox="1226 1601 1492 1691">9,12,912</td> </tr> <tr> <td data-bbox="750 1691 1015 1780">2016-17/001652</td> <td data-bbox="1015 1691 1226 1780">08-Feb-2017</td> <td data-bbox="1226 1691 1492 1780">11,09,290/-</td> </tr> <tr> <td data-bbox="750 1780 1015 1870">2016-17/001654</td> <td data-bbox="1015 1780 1226 1870">08-Feb-2017</td> <td data-bbox="1226 1780 1492 1870">11,08,667/-</td> </tr> <tr> <td colspan="3" data-bbox="750 1870 1492 1915">(A) Total (in INR): 68,81,4613</td> </tr> <tr> <td colspan="3" data-bbox="750 1915 1492 2027">Note: All the Invoices carries a provision of interest payment after the due date.</td> </tr> </tbody> </table>	Invoice No.	Date	Invoice Value (In INR)	2016-2017/001588	23-Jan-2017	9,15,276/-	2016-2017/001588	23-Jan-2017	12,78,368/-	2016-2017/001589	23-Jan-2017	14,90,100/-	2016-17/001590	23-Jan-2017	9,12,912	2016-17/001652	08-Feb-2017	11,09,290/-	2016-17/001654	08-Feb-2017	11,08,667/-	(A) Total (in INR): 68,81,4613			Note: All the Invoices carries a provision of interest payment after the due date.		
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PARTICULARS	
	That Hon'ble NCLT vide order dated 15.12.2022 has admitted the Petition filed by the Operational Creditor whereby the Operational Creditor on the basis of aforesaid invoices pleaded CIRP qua the Corporate Debtor.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS N/A
7.	DETAILS OF HOW AND WHEN DEBT INCURRED Such Debt fell due from the date of aforementioned invoices issued towards supply of M.s. Bars/ TMT Bars.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM N/A
9.	Details of: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers N/A
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR 1) Copies of sale invoices raised 2) Copy Of Ledger Account Statement 3) A copy of Judgement Dated 15.12.2022 passed by the Hon'ble NCLT in CP (IB) No. 2849/2019
Mayank Bindal Director	

PARTICULARS

Bindals Paper Mills Limited

Address : 8th KM, Bhopa Road Muzaffarnagar, Uttar Pradesh 251001

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, Mayank Bindal currently Having office at: 8th KM, Bhopa Road Muzaffarnagar, Uttar Pradesh 251001 , hereby declare and state as follows:-

1. Pebbles Prolease Private Limited, the corporate debtor was, at the insolvency commencement date, being 15.12.2022 actually indebted to me in the sum of Rs 1,09,03,380/- (Rupees One Crore Nine Lakhs Three Thousand Three Hundred Eighty Only) i.e (Principal 68,14,613/- + Interest 40,88,767/- as per the invoice.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

- 1) Copies of sale invoices raised as **Annexure-1**
- 2) Copy of ledger account statement of **Annexure-2.**
- 3) A copy of Judgement Dated 15.12.2022 passed by the Hon'ble NCLT in CP (IB) No. 2849/2019 as **Annexure-3.**

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: In my case not applicable.

Date:

Place:



Mayank

(Signature of the claimant)

VERIFICATION

I, Mayank Bindal the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.



Mayank

(Signature of the claimant)

Verified at ... on this day of, 2023